

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) DIARY NO(S). 48656/2023

(Arising out of impugned final judgment and order dated 14-02-2019 in CRLA No. 3308/2009 passed by the High Court Of Judicature at Allahabad)

SOHAN PAL @ TOTA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.251864/2023-CONDONATION OF DELAY IN FILING and IA No.251870/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.251868/2023-EXEMPTION FROM FILING O.T.)

Date : 11-12-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Abhilash M. R., Adv.
Mr. Amit Sharma, Adv.
Mr. Sandeep Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Application for exemption from filing certified copy of the impugned judgment and application for exemption from filing O.T. are allowed.

Issue notice returnable within six weeks.

Dasti, in addition, is also permitted.

Learned counsel for the petitioner is permitted to serve notice on the learned Standing Counsel for the State.

(KAVITA PAHUJA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)